भी बीरेक पाटिल मैंने ग्रभी बतलाया कि हर स्टेट ज्यादा डिमाण्ड कर रही है ग्रौर जो कन्जम्पशन है वह भी बहुत बढ़ रहा है - 1977-78 मेंएच० एस० डी० का कन्जम्पशन 77 लाख 40 हजार मीट्रिक टन था, 1978- 79 में 86 लाख 38 हजार था, 1979- 80 में 97 लाख 27 हजार हो गया । इस तरह से 1977- 78 मे 8.9 परसेन्ट कन्जम्पशन बढ़ा, 1978- 79 मे 11.5 परसेन्ट बढ़ा, 1979- 80 में 12 6 परसेन्ट बढ़ा ।

डीजल का कन्जम्पशन हमारे देश मे बहुत बढ़ रहा है ग्रौर जितना कन्जम्पशन बढ रहा है, उस को पूरा 100 परसेन्ट हम सप्लाई कर सकत है -- एसी गारन्टी नही दे सकते । इसी लिये हम हर स्टट को एलोकेट कर रहे है । हर स्टट गवर्नमट को मालूम है कि देश में डीजल की शाठेंज है, इस लिये ज्यादा डिमाण्ड कर रहे है।

श्वी मूल चन्द डागा ग्राप ने जो माइड-लाइन्स स्टट्स को दी है, उस मे काश्नकार चाहना है.....

MR. SPEAKER: You have asked your supplementary. You should not try to monopolise this.

Mr. Ghosh.

SHRI NIREN GHOSH: Since Agriculture occupies a verv important position in the country, will the hon. Minister tell us what is the normal quantity of diesel which is required for maximising the production in agriculture? What is the percentage which you have supplied during the last three years?

SHRI VEERENDRA PATIL: So far as the requirement of the agricultural sector is concerned, it has to be met by the State Governments. We don't determine them here, as to how much quantity should be allocated to the different sectors. We make bulk supply to the State Governments. The State Governments in turn allocate quantities to different sectors in the State. We have given gidelines that top priority should be given to agricultural sector. Whatever demand from the agricultural sector is there, it should be met fully.

SHRI NIREN GHOSH. My question relates to meeting the needs of the agriculturists. I asked a specific question. I wanted to know the farmers' needs and the supply which you have made during the last three years. That is what I wanted to know.

SHRI VEERENDRA PATIL: Agricultural sector includes the farmers also. I have made it already very clear that as far as the needs of the farmers are concerned, they will be fully met. These are the guidelines and directives which the Central Government has issued to the State Governments.

SHRI SUNIL MAITRA: We have heard the Minister saying about the increasing demand of diesel now. In the month of May this year for West Bengal you allowed 65,400 M.T. of High speed diesel. But in June this year, it has been reduced to 50,600M.T. only. May I know what is the reason?

SHRI VEERENDRA PATIL: Normally the demand in the month of June will go down. While fixing the quantity we take into consideration the supply that was made during the last year. On the basis of last year's supply we have supplied more quantity in this year.

Narmada Main Canal

*537. SHRI AMARSINGH V. RATHAWA: Will the Minister of IRRIGATION be pleased to state:

(a) whether it is a fact that the Narmada main canal will be one of the largest canals in India;

(b) if so, the details thereof; and

(c) the estimated cost of the project?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) Yes, Sir.

(b) and (c). The estimated cost of the Narmada Canal System is Rs. 2639 crores, as per the latest report submitted by Government of Gujarat. The Narmada main canal, taking off from the proposed Sardar Sarovar dam on the right bank will be 445 km long, with a head discharge of 40,000 cusecs to irrigate 15.257 lakh hectares in Gujarat and also supply water to Rajasthan. The canal capacity at the Rajasthan border will be 2,500 cusecs.

श्री अप्रसर सिंह बी॰ राठवा पह जो नहर बन रही है, उस को युद्ध स्तर पर पूरा करने क के लिए कोई योजना सरकार के पास है, यह मै मंत्री महोदय से जानना चाहना हू।

श्री केदार पांड इस स्कीम को भरकार जरूर चाहती है कि जल्दी कम्पलीट करे लकिन जिस तरह की यह मल्टी परपज स्कीम है उस को पराकरने के लिए 12 साल से कम नही लगेगे।

SHRI DIKVIJAY SINGH: Canals are now being planned out and the Saurashtra region where it is to be done is a semi-arid region where there is need for irrigation even during the monsoon months. There have been persistent demands made that the Jamnagar Canal and the Wankaner Canal should be surveyed. Now, there is limitation of water. Will more allocation be given for the semi-arid regions which need water even during the monsoon season? Will more priority be given to that area rather than Kaira and Boroda areas where water would be given only for the kharif crop?

SHRT KEDAR PANDAY: This scheme is yet in the initial stage. According to the decision of the Tribunal, water has been apportioned to different States. The main agency for the execution of this dain, canal and thermal power station is the Gujarat Government. As I said, this is in the initial stages and the question of details will come later on. The construction of dam on Narmada river itself is in the initial stage.

DR. MAHIPATRAY MEHTA: Bani canal has been omitted from the construction of this canal. This is part of the main canal. If it is a fact, what ar_e the reasons?

SHRI KEDAR PANDAY: I require a notice for this. The main canal will be constructed after the construction of the dam.

MR. SPEAKER: Next question— 538; 539—the Member_s are not present. I think there is a certain move on the part of the Members to abstain themselves from th_e House at certain times.

Alleged Irregularities in Management of Hindustan Sanitary Ware

*540. SHRI INDRAJIT GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether serious allegations have been made of financial irregularities and malpractices by the management of M/s. Hindustan Sanitary-Ware, Bahadurgarh (Haryana) belonging to the Somani Group; and

(b) if so, whether any inquiry has been held into the allegations, and the out-come thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) An inspection was carried out under Section 209A of the Companies Act, 1956 to verify certain allegations received against the management of the company but these were not substantiated. Some violations of certain provisions of the Companies Act, however, came to light during the course of inspection. Most of the violations were found to be of a technical nature, and action a_s warranted, was taken to get the company to rectify its technical violations, where necessary.

SHRI INDRAJIT GUPTA: In answer to part (a) of the question, the Minister has said: "Yes". That means serious allegations where received. May I know what was the nature of the allegations which were received and which were enquired into?

SHRI P. SHIV SHANKAR: Actually the ex-employees of the company made certain allegations which mainly related to the evasion of income-tax